

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT - II)**

**Item No. 219**  
**CP-148/ND/2021**  
**IA-43/2022**

**IN THE MATTER OF:**

**Union of India, Ministry of Corporate Affairs ... Applicant/Petitioner**  
**Through Regional Director (Northern**  
**Region)**

**Versus**

**Argl Ltd. & Ors.**

...

**Respondent**

**Under Section: 224(5)**

**Order delivered on 15.05.2023**

**CORAM:**

**SHRI. ASHOK KUMAR BHARDWAJ,**  
**HON'BLE MEMBER (J)**

**SHRI. L. N. GUPTA,**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant** : Adv. Harish Vaidyanathan Shankar, CGSC with  
Adv. Srish Kumar Mishra and Adv. Alexander  
Mathai Paikaday for UOI

**For the Respondent** : Mr. Haripriya Padmanabhan, Mr. V. Shyamohan,  
Ms. Shivani Viz, Ms. Anshika Bajpai, Advocates

**ORDER**

Due to paucity of time, the matter is re-notified to 16.05.2023.



**COURT OFFICER**